

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Appeal No. 281 of 2015 and IA Nos. 460 & 480 of 2015,
IA Nos. 9, 30, 31, 32 & 75 of 2016

Dated: **23rd February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

The Tata Power Delhi Distribution Ltd. Appellant (s)

Versus

Delhi Electricity Regulatory Commission & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. Amit Kapur, Mr. Anupam Verma
Mr. Vishal Anand, Mr. Rahul Kinra, Advocates
Mr. Anurag Bansal (Rep/TPDDL)

Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay Baijal for R-1

Mr. H.S. Phoolka, Sr. Adv.
Mr. Sumeet Pushkarna, Ms. Shilpa,
Mr. Sidhartha Nagpal,
Mr. Surendra Babbar for R-3

Mr. Matrugupta Mishra,
Mr. Hemant Singh for Impleader

ORDER

After hearing, mainly the concern of the retired employees, and considering the fact that some employees are not getting their pension, medical reimbursement, etc. in time causing a lot of problems to them including mental agony, we think it proper to direct the Appellant i.e. Tata Power to come out with some solution for payment of pension, medical reimbursement, etc of the retired employees within 10 days from today. Unless it is done, the hearing on merits of the appeal will be very difficult because a number of impleadment applications are there seeking impleadments in this appeal. Apart from which, there is some writ petition before the Hon'ble High Court in which 14.3.2016 is said to be fixed for hearing. It has been told that out of three Discoms of Delhi, other two Discoms, except Tata Power, are making payments towards pension, etc. to the retired employees but the Tata Power under some interim order of this Appellate Tribunal is making partial payments.

Post the matter for hearing on **17th March, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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